

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**UNSTARRED QUESTION NO. 971
TO BE ANSWERED ON 08.02.2022**

Fantasy Sports

**971. SHRI T.N. PRATHAPAN:
DR. A. CHELLAKUMAR:
SHRI KARTI P. CHIDAMBARAM:
ADV. DEAN KURIAKOSE:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government intends to frame a specialized policy for regulation of online fantasy sports in the country; if so, the details thereof and if not, the reasons therefor;

(b) whether the Government has issued any advisories on advertisements of fantasy sports and if so, the details thereof;

(c) whether the Government has not differentiated between games of skills and games of chance in advisories pertaining to fantasy sports; if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has any proposal for a legal and policy framework to distinguish between games of skills and games of chance; if so, the details thereof;

(e) the details of court judgments and the need for uniformity of policy nationwide distinguished;

(f) whether the Government has taken any steps to implement NITI Aayog's recommendation of bringing uniform national level regulation or guiding principles for online fantasy sport in the country and

(g) if so, the details thereof?

ANSWER
THE MINISTER OF YOUTH AFFAIRS & SPORTS
{SHRI ANURAG SINGH THAKUR}

(a) to (g): Betting and Gambling come under List II of Seventh Schedule (Entry 34) of the Constitution of India, for which States are competent to enact laws. The Ministry of Information and Broadcasting has issued an advisory on 04.12.2020 to private satellite TV channels to comply with the guidelines of Advertising Standards Council of India (ASCI) on advertisements relating to online gaming and for carrying certain disclaimers, etc. to protect consumers and inform them regarding financial risk and other factors involved in online gaming. The framework and differentiation regarding fantasy sports pertain to States as Betting and Gambling come under List II of Seventh Schedule (Entry 34) of the Constitution of India. Games of chance, which are in the nature of gambling, are prohibited under the various statutes of the States. This Ministry has not received any directions from Court in the matter of online fantasy sports.

The draft discussion paper of NITI Aayog “Guiding Principles for the Uniform National-Level Regulation of Online Fantasy Sports Platforms in India” has been shared with several Ministries, including this Ministry.
